

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-109/(ND)18

**PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018.**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. vivid IT
Solutions Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

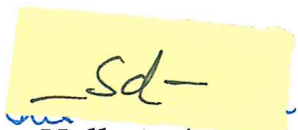
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Counsel for the Petitioner

ORDER

Affidavit of service has been filed. The Corporate Debtor has also been served through its directors. Postal receipts evidencing the same are on record. None is present on behalf of the Corporate Debtor neither was anyone present on the last date of hearing. They are therefore proceeded ex parte.

To come up on 16th October, 2018 for arguments.


**(Ina Malhotra)
Member (J)**